

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 6**

**C.P. (IB)/412(MB)2024**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)**

**ORDER SHEET OF THE HEARING ON 09.07.2024**

NAME OF THE PARTIES:      **ORIANO CLEAN ENERGY PRIVATE**  
**LIMITED V/s RCCPL PRIVATE LIMITED**

Section 9 of the Insolvency & Bankruptcy Code, 2016

---

**ORDER**

1. Mr. Nikhil Kumar Jha, Advocate appeared for the Petitioner.
2. Mr. Shah, Advocate appeared for the Respondent.
3. Learned Counsel for the Respondent submits that reply has been e-filed.  
Hard copy of the reply is handed over in the court.
4. Learned Counsel for the Respondent informs that reply has been served upon Petitioner. However, learned Counsel for the Petitioner informs that they have not received reply which is stated to have been served on 06.06.2024. Learned Counsel for the Respondent undertakes to serve reply once again to the Counsel of Petitioner.
5. List this matter on **25.07.2024** for hearing.

**Sd/-**

**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

**Sd/-**

**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**